

**THE NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH**

**CP NO. 45/14(1)/NCLT/AHM/2018**

**Coram: Hon'ble Ms. Manorama Kumari, Member Judicial**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.09.2018**

Name of the Company: Havmor Ice Cream Ltd.

Section of the Companies Act: Speaking to Minutes


**ORDER**

Advocate Ms. Gargi R. Vyas is present for the Petitioner.

The instant speaking to minutes is filed by the Petitioner, with a prayer to rectify typographical error in the cause title of the order dated 11.09.2018 passed in CP No. 45 of 2018.

On perusal of the record, it is found that in the cause title of the Order, it is typed as "Registrar of Companies, Gwalior, Madhya Pradesh. The instant error is occurred due to typographical mistake. Hence, Registrar of Companies, Gwalior, Madhya Pradesh appearing in the cause title of the order dated 11.09.2018 be read as Registrar of Companies, Gujarat.

With the above observation/correction, the speaking to minutes stands disposed of.

  
**Ms. Manorama Kumari  
Member (Judicial)**